

(ख) ये कार्यक्रम कब तक पूरे किये जाने की सम्भावना है

कुछ और निम्नलिखित संश्लेष में राज्य मंत्री (श्री शाहनवाज खान) : (क) तथा (ख). एक विवरण सभा-घटन पर रख दिया गया है। [देखिये सभा एक० टी० 10681/76]।

Rural Library Centres

2297. SHRI S. RADHAKRISHNAN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government are considering to set up Rural Library centres in all the States as a part of the celebration of the 2500th anniversary of Lord Mahavira's Nirvana; and

(b) if so, salient features of proposals?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) and (b). A scheme is under implementation of setting up of Rural Library Centres in Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Meghalaya, Madhya Pradesh, Maharashtra, Manipur, Punjab, Tripura, Uttar Pradesh, Rajasthan, Tamil Nadu, Orissa, West Bengal and Andhra Pradesh to mark the 2500th Anniversary of Lord Mahavira's Nirvana.

These Rural Library Centres are attached to Nehru Yuva Kendras in the proximity of good secondary schools which have librarians on their staff for organising suitable services. The State Governments are being paid a sum of Rs. 30,000 to establish the Centres. Books worth Rs. 10,000 will be supplied to each Centre by the Raja Ram Mohan Roy

Library Foundation. The State Governments concerned will be responsible for maintaining the Libraries and for appointing the minimum staff and meeting their salaries.

Setting up of Competent Authority under Urban Land (Ceiling and Regulation) Act, 1976

2298. SHRI DASARATHA DEB: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Competent Authority provided under the Urban Land (Ceiling and Regulation) Act, 1976 has not been set-up by Government so far and if so, when it is likely to be set up;

(b) whether the said Competent Authority when set-up under the above mentioned Act will have any jurisdiction over the transfer of properties falling below the Ceiling limits; and

(c) if so, facts thereof and steps taken to see that general public is not put to inconvenience because of delay in the matter of registration of transfer/sale of properties in Delhi falling below the ceiling limits?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): (a) No, Sir. The competent authorities have been notified.

(b) Yes, Sir.

(c) The relevant sections which regulate the transfer of vacant land or urban property within the specified urban agglomerations where the Urban Land (Ceiling & Regulation) Act, 1976 has come into force, are sections 26, 27 and 28.

Under section 28, a notice of intended transfer of vacant land within the ceiling limit is to be given to the competent authority and if the competent authority does not exercise the right of pre-emption in case the